## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

# LOK SABHA UNSTARRED QUESTION NO. 3923 (TO BE ANSWERED ON 23.12.2015)

#### FIXATION OF SALARY OF IAS OFFICERS ON DEPUTATION

#### 3923. SHRI RAVNEET SINGH:

Will the PRIME MINISTER be pleased to state:

- (a) whether IAS officers on deputation to Private Corporate Registered Organisations are entitled to salaries, allowances and other privileges which are in excess of admissible entitlements to them under the Government rules and if so, the details thereof;
- (b) whether any instances have come to the notice of the Government where officers have insisted fixation of their salaries, etc. comparable to the salaries of officers of the organisation to which these officers have been deputed;
- (c) if so, the details thereof; and
- (d) the action taken by the Government thereon?

### **ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister & Office. (DR.JITENDRA SINGH)

- (a): Under Standard terms and conditions for deputation of All India Service officers under Rule 6(2)(ii) of IAS(Cadre) Rules, 1954 issued vide DoPT & letter No. 14017/03/2007.AIS-II dated 06/03/2007, the IAS officers deputed to an international organisation, an autonomous body not controlled by the Government or a private body may opt for his grade pay or the pay of the post, whichever is more beneficial to him. This grade pay should be pay of the post which he held immediately before proceeding to the deputation post and he was promoted to the post in his cadre in accordance with the rule and Government of India decisions in this regard. The member of the service may opt the pay scale of the post in the borrowing organization instead of his grade pay. He will be given further option in case if there is any change in the substantive notional pay in his parent cadre.
- (b): No, Madam. As the option for availing of pay scale of the post in the borrowing organization is available, no instance has come to the notice of the Government where officers have insisted on fixation of their salaries, etc. comparable to the salaries of officers of the organisation to which these officers have deputed.
- (c) & (d): Does not arise.

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